

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2529
ANSWERED ON:08.12.2014
CHAIN PULLING
Jardosh Smt. Darshana Vikram

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of incidents of chain-pulling of trains registered during the last three years, year-wise and zone-wise;
- (b) the number of cases out of these found to be illegal, year-wise and zone-wise; and
- (c) whether the Government is considering to amend the existing lenient provisions of related law to make it tougher and deterrent to ensure smooth running of trains as also to prevent unnecessary harassment of passengers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) and (b): The details of the number of incidents of chain-pulling of trains registered year-wise & zone-wise and those found to be illegal for the years 2011, 2012, 2013 and 2014 (Upto October) is appended.

(c):Needlessly interfering with means of communication in a train, including unauthorized chain pulling, is a punishable offence under section 141 of the Railways Act, 1989. At present, no proposal is under consideration to amend the provisions contained in section 141 of the Railways Act.

Necessary instructions are issued periodically to all zones to take necessary action against offenders involved in unauthorized chain pulling under the relevant provisions of the Railways Act, 1989.